

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

STARRED QUESTION NO:531  
ANSWERED ON:03.05.2013  
SHARING OF BENEFITS IN MINING WORKS  
Patle Kamla Devi

**Will the Minister of MINES be pleased to state:**

- (a) whether the Public Sector Units (PSUs) in the mining sector propose to spend a percentage of their profits earned from mining works amongst tribals including the people evicted from their land;
- (b) if so, the details thereof;
- (c) whether the Government has constituted any committee for relocation and rehabilitation of persons affected by mining works;
- (d) if so, the details and the composition thereof along with the recommendations made by the Committee and the follow-up action taken by the Government thereon; and
- (e) the details of the other schemes implemented by the Government for the welfare and rehabilitation of persons affected by mining works?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF MINES (SHRI DINSHA PATEL)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO THE LOK SABHA STARRED QUESTION NO.531 FOR ANSWER ON 3RD MAY 2013

(a)&(b) The Guidelines on Corporate Social Responsibility (CSR) and Sustainability for Central Public Sector Enterprises (CPSEs), which came into effect on 1st April 2013 mandates CPSEs to make budgetary allocation as indicated below, for CSR and sustainability activities/projects, inter-alia, includes capacity building, inclusive socio- economic growth, environment protection, upliftment of the marginalized and under-privileged sections of the local communities including project affected persons so that avenues are created for their employment and income generation:

Sl.No.	Profit after Tax (PAT) in the previous year	Budgetary allocation for CSR and Sustainability activities as % of PAT in previous year
--------	---	---

(i) Less than Rs. 100 Crore      3% - 5%

(ii) Rs. 100 Crore to Rs. 500 Crore      2% - 3%

(iii) Rs. 500 Crore and above      1% - 2%

(c)&(d) Government has constituted a National Monitoring Committee in the Department of Land Resources, Ministry of Rural Development for reviewing and monitoring the progress of implementation for Rehabilitation and Resettlement Schemes under National Rehabilitation and Resettlement Policy, 2007, which monitors the mining projects as well. The composition of the National Monitoring Committee is annexed. So far, the Committee has not submitted any recommendation with regard to mining sector.

(e) The National Rehabilitation and Resettlement Policy, 2007 (NRRP-2007) provide for the basic minimum requirements and all projects leading to involuntary displacement of people must address the rehabilitation and resettlement issues comprehensively. The

State Governments, Public Sector Undertakings or agencies shall be at liberty to put in place greater benefit levels than those prescribed in the NRRP-2007. The State Governments are the owners of land and also mineral wealth. Therefore, for mining projects, the State Governments grant mineral concessions as well as administer the Rehabilitation & Resettlement measures as per their policy for people affected by mining.